

absolutely necessary for the work of mukthar”.

Mr. Deputy-Speaker: Will the hon. Member take some more time?

Shrimati Renu Chakravartty: Yes, Sir.

Mr. Deputy-Speaker: She may continue tomorrow.

We will now take up non-official business. There is a motion to be moved. Shri S. M. Banerjee.

Shri S. M. Banerjee: I beg to move:

“That this House agrees with the Forty-second Report....”

Shri A. K. Sen: May I only appeal to you to take up this particular clause, clause 13, today, because I shall not be here tomorrow?

Mr. Deputy-Speaker: There is no time now.

Shri A. K. Sen: Only one minute.

Shrimati Renu Chakravartty: It is a fundamental clause.

Shri S. M. Banerjee: You have such an able Deputy, he can reply.

Mr. Deputy-Speaker: Yes, Mr. Banerjee. You may move the motion.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
 (FORTY-SECOND REPORT)

Shri S. M. Banerjee: I beg to move:

“That this House agrees with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1964.”

Mr. Deputy-Speaker: The question is:

“That this House agrees with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1964.”

The motion was adopted.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*
 (Insertion of new Section 6A)
 by Shri Prakash Vir Shastri.

श्री प्रकाशवीर शास्त्री (विजनाौर):
 उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व एक्ट, १९५१ में आगे संशोधन करने वाले बिल को पेश करने की अनुमति दी जाये।

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951.”

The motion was adopted.

श्री प्रकाशवीर शास्त्री: मैं बिल को पेश करता हूँ।

FIXATION OF RESPONSIBILITY (OF PERSONS IN AUTHORITY) BILL* by Shri Parashar

Shri Parashar (Shivpuri): I beg to move for leave to introduce a Bill to provide for fixation of individual responsibility of persons in authority with reference to national defence and development of the country.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for fixation of individual responsibility of persons in authority with reference to national defence and development of the country."

The motion was adopted.

Shri Parashar: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 85) by Shri Prakash Vir Shastri.

श्री प्रकाशवीर शास्त्री : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले बिल को पेश करने की अनुमति दी जाये ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

श्री प्रकाशवीर शास्त्री : मैं बिल को पेश करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*

(Omission of article 370) by Shri Prakash Vir Shastri.

श्री प्रकाशवीर शास्त्री : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले बिल का पेश करने की अनुमति दी जाये ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री प्रकाशवीर शास्त्री : मैं बिल को पेश करता हूँ ।

Shri Raghunath Singh (Varanasi): We are unanimous in this matter.

PROTECTION OF CIRCUS EMPLOYEES BILL—contd.
by Shri Nambiar

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Ananda Nambiar on the 10th April, 1964:

"That the Bill to protect the Circus employees by bringing them under the operation of the Industrial Disputes Act, 1947 and the Workmen's Compensation Act, 1923, etc., be taken into consideration."

Fifty-five minutes are left. Shri S. M. Banerjee may continue his speech.

Shri S. M. Banerjee (Kanpur): Sir, I rise to support the Bill moved by my hon. friend Shri Nambiar. This particular Bill had the support of all the Members who spoke. Mr. Alva, when he supported the Bill, mentioned in this House the pathetic story of those young boys and girls who are forced to work in a circus and about the treatment meted out to them.

It is really a tragedy in this country that those labour legislations which were passed in this House after so much of discussion, which according to me and according to the